

IN THE INCOME TAX APPELLATE TRIBUNAL "C"
(Virtual Court Hearing) BENCH KOLKATA

Before Shri Sanjay Garg, Judicial Member and Shri Rajesh Kumar, Accountant Member

I.T.A. No.973/Kol/2019
Assessment Year: 2014-15

Shri Deepak Raghani.....Appellant
1st Floor, Siddha Villa,
27, Marquis Street.
Park Street, Kolkata-700016.
[PAN: ACRPR4737J]

vs.

ITO, Ward-8(3), Kolkata.....Respondent

Appearances by:

Shri S. M. Surana, Advocate, appeared on behalf of the appellant.

Shri Biswanath Das, Addl. CIT, DR, appeared on behalf of the Respondent.

Date of concluding the hearing : January 05, 2022

Date of pronouncing the order : February 03, 2022

Hearing through Video Conferencing

ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 21.02.2019 of the Commissioner of Income Tax (Appeals)-15, Kolkata [hereinafter as 'CIT(A)'].

2. The ld. Counsel for the assessee stated at the Bar that the assessee has availed Vivad Se Vishwas Scheme, 2020. He, therefore, prays that the appeal of the assessee may be dismissed as withdrawn. Under the circumstances, we allow the assessee to withdraw the appeal. Ordered accordingly.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 03.02.2022.

Sd/-
[Rajesh Kumar]
Accountant Member

Sd/-
[Sanjay Garg]
Judicial Member

Dated:03.02.2022.

RS

Copy of the order forwarded to:

1. The Appellant-
2. The Respondent-
3. The CIT concerned-
4. The CIT(A) -
5. The DR -
6. Guard File

//True copy//

By order

Sr.PS/D.D.O, Kolkata Benches